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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 101/1997

Thursday, this the 30th January, 1997.

HON'BLE SHRI JUSTICE B. C. SAKSENA, ACTING CHAIRMAN  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Mustak Ali S/O Mohd. Itwari,
2. Jakir Hussain S/O Mohd. Itwari  
R/O H. No. 288, Vill. & P.O.  
Mukanaripur, Delhi-36. ... Applicants

( By Shri U. Srivastava for Shri V. P. Sharma, Adv. )

-Versus-

1. National Capital Territory  
of Delhi through Secretary,  
5, Sham Nath Marg, Delhi.
2. The Director General,  
Home Guard & Civil Defence,  
Nishkam Sewa Bhawan,  
Raja Garden, New Delhi.
3. The Commandant,  
Home Guard & Civil Defence,  
Nishkam Sewa Bhawan,  
Raja Garden, New Delhi.
4. The Distt. Staff Officer (Central),  
Vikas Bhawan, I.P.Estate,  
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice B. C. Saksena —

We have heard the learned counsel for applicants. Applicant No.2 was appointed as Home Guard for a period of three years by an order dated 22.4.1993. Learned counsel for applicants was unable to indicate the order against which he is aggrieved and purports to file this O.A. The learned counsel submitted that this O.A. is identical to O.A. No. 118/92 which was decided on 8.9.1993. A bare perusal of the said order shows that there is no similarity between the

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present case and the O.A. aforesaid. Through that O.A. the applicant therein had challenged an order dated 5.3.1990 discharging him from service. In the present case, by efflux of time, the fixed tenure of the applicant had come to an end. No order for discharge has been passed. We are, therefore, not satisfied that any case for interference is made out. We, therefore, dismiss the O.A.

Dated, the 30th January, 1997.

  
( K. Muthukumar )  
Member (A)

  
( B. C. Saksena )  
Acting Chairman

/ as/